

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2322**

TO BE ANSWERED ON THE 9TH AUGUST, 2023/ SRAVANA 18, 1945 (SAKA)

MONITORING MECHANISM TO CHECK FRAUDS IN ONLINE SHOPPING SITES

2322 SHRI C. VE. SHANMUGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether large scale frauds are being committed by cyber criminals through fake sites such as online shopping and applying for Government documents etc. in the country;

(b) if so, the number of cases of frauds through fake sites that have been reported in the country during the last three years, year-wise;

(c) the details of the action taken in said cases, State-wise;

(d) whether Government proposes to set up any monitoring mechanism for fake sites; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (e) : 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of cyber crimes including frauds through fake websites.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2021. As per the data published by the NCRB, summary of cases registered under Fraud for Cyber Crime during the year 2019, 2020 and 2021 are 6229, 10395 and 14007 respectively. Specific data regarding frauds through fake websites is not maintained separately by NCRB.

The Central Government supplements the initiatives of the State Governments through advisories and schemes for the capacity building of their Law Enforcement Agencies.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has established the ‘Indian Cyber Crime Coordination Centre’ (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner.

The 'National Cyber Crime Reporting Portal' (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial fraud transactions amounting to more than Rs.570 Crore have been saved. A toll-free Helpline number '1930' has been operationalized to provide assistance in lodging online cyber complaints.
